

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

227. C.P. (IB)/316(MB)2023

**IN THE MATTER OF**

CA Sanket V Deshpande

Section 59 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 19.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. ANU JAGMOHAN SINGH  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Since it is the Special Bench today. In view thereof, adjourned to **17.05.2024**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)